

CA. 282/01

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On 20.9.04

For Hearing

Rejoinder not
filed.

l
11/2

Bench

On 20.5.04

For Hearing.

l
12/2

Bench

On 20.14.04

copies of order
prepared for counsel
on both sides.

l
27/2

l
8/11/04
82(5)

Order dated 20/09/04.

On request of Mr. P. K. Chandel,
Ld. Counsel for the applicant,
adjourned to 5/10/04.

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Vice-Chairman

Member (J)

Order dated 05/10/04

On request made, on
behalf of the, Mr. P. K. Chandel,
Ld. Counsel for the applicant,
matter is adjourned to 14/10/04.

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Vice-Chairman

Member (J)

Order dated 14/10/04

None appears for the applicant,
nor the applicant's counsel is
present, when the matter is
called. On the last three
occasions dated 16/02/04,
20/9/04 and 05/10/04, when the
matter was listed, the Ld.
Counsel for the applicant
sought adjournment, and
~~at~~ although, ^{the} dates of hearing

NOTES OF THE REGISTRY

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were fixed, at his ^{no hearing has taken place} suggestion. Today when mention was made for adjournment, that was declined. But, in spite of that Id. Advocate for the applicant is not present. However Mr. R.C. Rath, Id. Standing Counsel for the Railway is present. We have heard him.

As no one is present on behalf of applicant, this O.A. is disposed of due to non-prosecution.


Vice-Chairman


Member (J)